

1	2	3
22	Pondicherry	1
23	Rajasthan	10
24	Tamil Nadu	4
25	Tripura	0
26	UP	14
27	Uttrakhand	2
28	West Bengal	6
TOTAL		158

Statement - II*Details of deployment of CISF in Private Sector*

Sl. No.	Name of private units/sector	Sanctioned strength	Date of induction	Total Bill raised
1.	Infosys Tech Bangalore	101	31.07.2009	87220438
2.	Electronic City Bangalore	68	29.01.2010	52455603
3.	Infosys Tech Mysore	48	26.03.2010	34433097
4.	Reliance Industries Ltd.	217	28.10.2010	60293293
5.	Delhi Airport Metro Express Pvt. Ltd.	419	23.02.2011	117175621
6.	Infosys Tech Pure	134	21.04.2011	39728362
TOTAL		987		391306414

Rise in hit-and-run accidents on National Capital's roads

3655. SHRI UPENDRA KUSHWAHA : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a rise in fatal hit-and-run accidents involving luxury vehicles on the National Capital's roads;
- (b) if so, the steps taken to check such accidents;
- (c) the details of measures taken to curb the menace of drunken driving;

- (d) the number of persons lost their lives in mishaps in 2011 and 2012 till date;
- (e) whether Government gives any financial help to the bereaved family; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) No separate data regarding fatal hit-and-run accident cases involving luxury vehicles, in the National Capital Territory (NCT) of Delhi, is being maintained by Delhi Police. However, the details of the steps being taken by Delhi Police to check accidents and drunken driving in the NCT of Delhi are as under:

- i. Increased presence of Traffic Police Personnel in accident - prone areas.
 - ii. Arrest of drivers found indulging in reckless driving.
 - iii. Suspension of permits of commercial vehicles found involved in fatal road accidents cases.
 - iv. Introduction of conflict free traffic circulation plans in important parts of Delhi.
 - v. Segregation of fast moving traffic from slow moving traffic.
 - vi. Closure of gaps in the central verges on accident-prone roads.
 - vii. Provision of bus bays, yellow boxes, bus boxes etc. on city roads.
 - viii. Installation of traffic signals/blinkers in accident-prone areas.
 - ix. Mobile patrolling and group checking by Traffic Police Personnel at vulnerable accident locations,
 - x. Special night - checking drives for over - speeding, drunken driving etc.
 - xi. Review of speed limits on Delhi roads and issue of notifications accordingly with strict enforcement of speed limit restrictions.
 - xii. Distribution of Road Safety Literature among various categories of road users with an object of inculcating better road discipline among them. Special emphasis laid on defensive driving, lane driving, driving at roundabouts and general traffic rules to be observed on Delhi roads.
- (d) The number of persons, who lost their lives in accidents during the years 2011 and 2012 (up to 30.04.2012), are as under :-

Year	Accidents	Persons died
2011	2007	2066
2012 (up to 30.04.12)	561	576

(e) to (f) Government of National Capital Territory (NCT) of Delhi has given financial help of Rs. 25,000/- and Rs. 12,500/- in respect of death case and injury case respectively to the affected families.

Legislative Assembly for A&N Islands

3656. SHRI PRASANTA CHATTERJEE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to establish a Legislative Assembly for Andaman and Nicobar Islands; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (b) No, Sir. At present, there is no proposal to establish a Legislative Assembly for Andaman and Nicobar Islands in view of financial & administrative considerations.

Bengali refugees denied inclusion in Aadhar cards

3657. SHRI PRASANTA CHATTERJEE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that large numbers of Bengali refugees are being denied inclusion in the current Aadhar drive of citizen identification;

(b) whether it is also a fact that assurance was given by the Prime Minister of India to recognize them as citizens of India; and

(c) if so, the action being taken to issue Aadhar cards to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) No, Sir. Aadhaar is a proof of identity and not a proof of citizenship. Unique Identification Authority of India (UIDAI) is mandated to generate and issue a 12 digit unique identification number (Aadhaar Number) to every resident who enrolls. It does not guarantee entitlements nor does it confer citizenship.

(c) Enrolment of residents for Aadhaar number is voluntary. Enrolments are carried out by Registrars who may be Central/State Government Departments and Public Sector Agencies through Enrolment Agencies.